

Dated: 11.12.98 (51) C.P. 44/98

Shr R.P. Sascena, Counsel
for the applicants Shr R.R. Shetty
for Shr R.K. Shetty, Counsel for
the respondents.

After hearing both sides,
we find that whatever amount
claimed in this C.P. have been
paid to the applicants. Therefore
C.P. 44/98 will not survive
for consideration. The contention
of the applicants is that he
has not paid the Productivity
Linked Bonus. It is left to
the respondents to pay whatever
amount payable to the applicants.
It is left to the applicants to
take proper action as per rules.
C.P. is disposed of accordingly.

2/16/11
72 (D)

Order/Judgment despatched
to Applicant/Respondent (s)
on 4/11/99.

(8)
5/11/99

(D.S. Banerjee)
MIA

(A.G. Vaidyanatha)
VC